

class I Officers of the Corporation. In a few cases, the services of agents have to be utilised for establishing contacts with the managements of the undertakings and in subsequent negotiations.

(b) The agent receives commission in those cases where his services have been availed of; in other cases no commission is payable.

(c) No, Sir.

(d) Does not arise.

Japanese Trade Credit

2626. { Shri Raghunath Singh:
Shri D. C. Sharma:

Will the Minister of Finance be pleased to state whether Japanese Government have decided to extend an additional trade credit of 10 to 15 million to India?

The Minister of Finance (Shri Morarji Desai): No, Sir. The last meeting of Consortium was specifically convened to enable members to indicate additional assistance to India but the meeting was adjourned without arriving at any final decision. It is hoped that Japan as well as the other members of Consortium will indicate additional assistance adequate to cover our requirements at the next meeting to be held shortly.

Employees of public undertakings

2627. **Dr. L. M. Singhvi:** Will the Minister of Finance be pleased to state:

(a) the criteria entitling various State undertaking employees including the Administrative and other services to travel by A.C.C. first class; and

(b) whether it is proposed to review and/or revise the Government policy in this respect?

The Minister of Finance (Shri Morarji Desai): (a) Employees of State undertakings are permitted A.C.C. travel according to the rules

made by each undertaking. Government have not prescribed any criteria for this purpose. But the general pattern of rules for A.C.C. travel is similar to that obtaining for Government servants.

For the latter, entitlement to A.C.C. travel is based on pay. Government servants with monthly pay of Rs. 2,250.00 or above are generally allowed to travel by A.C.C. Those drawing pay of Rs. 1,600.00 p.m. or above are also allowed A.C.C. travel but a recovery of one p per kilometer is made from them. A.C.C. travel is not allowed on transfer.

(b) No, Sir.

Tribal Block Staff

2628. { Shri D. J. Naik:
Shri C. M. Kedaria:

Will the Minister of Home Affairs be pleased to state:

(a) whether the recommendations of the Committee on special multipurpose development blocks regarding employment of tribals on the block staff have been implemented by the various state Governments; and

(b) if so, the number of tribals employed so far in class III and class IV services in all tribal development blocks, State-wise?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) The Government of India have addressed State Governments/Union Territory Administrations. Full information regarding acceptance or otherwise of this specific recommendation by the different Governments/Administrations is not available. Final replies from all of them have not been received.

(b) The information is being collected: a statement will be laid on the Table of the house as soon as possible, showing the number of tribals in

Class III and class IV service in the tribal Development Blocks.

Engineering Students from NEFA, Nagaland and Manipur

2629. **Shri Tombi:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether there is any special arrangement to give admission to a good number of students from backward areas NEFA, Nagaland and Manipur in engineering colleges and post-graduate classes to bring them at par with their counterparts in other parts of the country; and

(b) if so, the steps taken and those proposed to be taken?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) and (b). Depending on the requests received from the Administration of these territories from year to year, seats are specially reserved for degree courses in various engineering colleges. In 1961-62, 17 seats were reserved for the students of these territories.

For post-graduate courses, no request has been received so far.

समाज कल्याण विभाग, दिल्ली:

२६३० श्री रान मेहरा यादव क्या शिक्षा मंत्री यह बताने को कृपा करेंगे कि:

(क) क्या समाज कल्याण विभाग दिल्ली में समान शर्तों पर योग्यता वाले व समान कार्य करने वाले सामाजिक कार्यकर्ता परीक्षाओं में अतिरिक्त श्रेणी तथा परीक्षाओं में अतिरिक्त श्रेणी के अंतर्गत में भेद है;

(ख) यदि हां, तो कितना और क्यों

(ग) क्या उमा विमान में सामाजिक कार्यकर्ता श्रेणी के पद पर अनुमान योग्यता वाले समाज-सेवियों को समान वेतन मिलता है

(घ) यदि हां, तो क्यों;

(ङ) क्या यह सच है कि रोजगार दफ्तर में पंजीकृत प्रशिक्षित व योग्य समाज-सेवकों के रहते हुए अप्रशिक्षित व्यक्तियों को समाज कल्याण विभाग में रखा जाता है और फिर उनको प्रशिक्षण पर बहुत-सा सरकारी धन व्यय किया जाता है; और

(च) यदि हां, तो क्यों और कितना धन उन पर व्यय किया गया?

शिक्षा मंत्री (डॉ० का० ला० बीमाली)

(क) में (च) सूचना एक्टर की जा रही है और यथा शास्त्र सभा-परल पर रख दी जाएगी।

Delhi Rent Control Act

2632. **Shri S. N. Chaturvedi:** Will the Minister of Home Affairs be pleased to state:

(a) whether under the Delhi Rent Control Act 1959 as a result of the judgement of the Supreme Court the owner cannot recover possession for his own use however imperative his need of premises let with his consent express or implied, for residence cum business or commercial purposes;

(b) whether this is causing hardship;

(c) whether Government's attention has been drawn to this aspect of the matter; and

(d) if so, what they propose to do about it?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The Delhi Rent Control Act was passed in 1958. According to a judgement of the Supreme Court, if premises are let for residential purposes and it is shown that they are used by the tenant incidentally for commercial, professional or other purposes with the consent of the landlord, the landlord would not be entitled to obtain